

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)

L O K S A B H A

UNSTARRED QUESTION NO. 3011

TO BE ANSWERED ON THURSDAY, THE 4TH AUGUST, 2016

Utilisation of Funds

+3011. DR. SWAMI SAKSHIJI MAHARAJ:

Will the Minister of LAW & JUSTICE be pleased to state:

- (a) whether the Government proposes to allow the State Governments to utilise the funds available for special Courts/morning/evening Courts for the purpose of increasing the number of Fast Track Courts for expeditious disposal of the pending cases of crimes against women and other heinous crimes;
- (b) if so, the details thereof;
- (c) whether the Government proposes to bring more skillful/efficient work culture in the judicial system and appoint the adequate number of judges; and
- (d) if so, the details thereof along with the steps taken/being taken by the Government in this regard?

A N S W E R

MINISTER OF STATE FOR LAW AND JUSTICE AND
ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI P.P. CHAUDHARY)

(a) & (b): For the establishment of the Special Courts/morning/evening or Fast Track Courts, the provision of funding and its utilization is in the domain of the State Governments.

(c) & (d): Government has adopted a coordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, inter-alia, involves better infrastructure for courts including computerisation, process engineering, training, increase in strength of judicial officers/ judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.
